

IN THE HIGH COURT OF KERALA AT ERNAKULAM

Present:

THE HONOURABLE SMT. JUSTICE P.V.ASHA

Friday, the 11th day of December 2020/20th Agrahayana, 1942

WP(C) No.27636/2020(D)

PETITIONER

M/S.THARAKAN WEB INNOVATIONS PVT. LTD.
EP/XII 492A EZHUPUNNA P.O., ALAPPUZHA,
KERALA-688 548, REPRESENTED BY ITS DIRECTOR
MR.SHAMEEM PALYKANDY JALEEL.

RESPONDENTS

1. NATIONAL COMPANY LAW TRIBUNAL
KOCHI BENCH, COMPANY LAW BHAVAN,
BMC ROAD, THRIKKAKARA, KAKKANAD, KOCHI-682 021,
REPRESENTED BY ITS DEPUTY REGISTRAR.
2. CYRIAC NJAVALLY,
NJAVALLY HOUSE, CHITTETHUKARA,
KAKKANAD, CSEZ P.O., ERNAKULAM-682 037.

Writ Petition (civil) praying inter alia that in the circumstances stated in the affidavit filed along with the WP(C) the High Court be pleased to stay all further proceedings in IBA/34/KOB/2020 pending before the 1st Respondent National Company Law Tribunal, Kochi Bench pending final disposal of the Writ Petition.

This petition coming on for admission upon perusing the petition and the affidavit filed in support of WP(C) and upon hearing the arguments of SRI.JOSEPH KODIANTHARA SENIOR ADVOCATE along with M/S.SHARAD JOSEPH KODIANTHARA & ISAAC THOMAS, Advocates for the petitioner SRI.P.VIJAYAKUMAR, ASSISTANT SOLICITOR GENERAL OF INDIA, for the respondent 1, the court passed the following:

ORDER

Admit. The learned Assistant Solicitor General of India takes notice for 1st respondent. Issue notice to 2nd respondent. There shall be a stay of all further proceedings in IBA/34/KOB/2020 pending before the National Company Law Tribunal, Kochi.

11-12-2020

Sd/- P.V.ASHA, JUDGE

/true copy/


ASSISTANT REGISTRAR

pb/11.12.2020.

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